

**LOK SABHA  
UNSTARRED QUESTION NO. 452  
TO BE ANSWERED ON 18<sup>TH</sup> DECEMBER, 2017**

**UNDER-MEASUREMENT OF PETROL**

452. SHRI RAJENDRA AGRAWAL :  
SHRI MANSUKHBHAI DHANJIBHAI VASAVA :  
SHRI PINAKI MISRA :  
KUNWAR HARIBANSH SINGH :  
SHRI HARISHCHANDRA CHAVAN :  
SHRI SUMEDHANAND SARSWATI :  
SHRI T. RADHAKRISHNAN :  
SHRI R. DHRUVA NARAYANA :  
SHRI BIDYUT BARAN MAHATO :  
SHRIMATI SANTOSH AHLAWAT :  
SHRI NARANBHAI KACHHADIYA :  
SHRI RAJU SHETTY :  
SHRI S.R. VIJAYAKUMAR :

पेट्रोल लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the incidents of under-measurement by installing a chip in the dispensers and adulteration of petrol/diesel by various petrol pumps in the country have been reported/noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints received against the petrol pumps/ involvement of persons of Oil Marketing Companies (OMCs) and the punitive action including cancellation of licences taken against them, OMC/State/ UT-wise;
- (c) the number of cases still pending with the Government with regard to the cancellation of license of petrol pumps, OMC/State/UT-wise;
- (d) the steps taken by the Government to conduct regular drives/surprise checks and evolve a mechanism at national level to curb such malpractices and the action taken by the Government against the erring persons/dealers found involved therein, State/UT-wise; and
- (e) the concrete action taken by the Government to stop such malpractices and cheating by petrol pump owners in future?

**ANSWER**

पेट्रोल लयम और प्राकृतिक गैस मंत्री  
(श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

- (a) : The State/UT-wise details of under measurement by installing unauthorized chip in the dispensers and adulteration of petrol /diesel by various unscrupulous petrol pumps dealers of Public Sector Oil Marketing Companies (OMCs) namely; Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) during the last three years and current years (April – September, 2017) are annexed as Annexure – I.

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(b) : State /UT /OMC wise details of complaints pertaining to short delivery / adulteration at OMC retail outlets received during the last three years and current year April-September 2017 are annexed as Annexure II.

As on 1.12.2017 OMCs have terminated 103 retail outlets on account of electronic chip manipulation in dispensing units.

Additionally, OMCs have also taken disciplinary action against the officials involved.

(c): The number of terminated retail outlets and the number of cases where action is pending against the erring retail outlets are at Annexure III.

(d) : Regular / surprise inspections are carried out at the retail outlets by OMC Field Officers/ Sr. Officers / Multi Disciplinary Teams (MDT) throughout the country. Besides this, Special drives are also carried out by Senior Officers of the Corporation. Inspections are also carried out by mobile labs of Industry and anti-adulteration cell of the OMCs and also by the State Government authorities. OMCs take action against the erring RO dealers as per the provisions of Marketing Discipline Guidelines (MDG) and Dealership Agreement subsisting between RO dealer and OMC.

Detail of such inspections and instances of irregularities such as under measurement/sample failure detected during the past three years and current (April-September'17), are as under :

No of inspections	645969
Suspected adulteration	153
Short delivery	6199

(e) : The concrete action taken to stop such malpractice is as follows:

**(I) Systemic improvement**

- New specifications incorporated for procurement of MPDs with tamper proof pulsars
- In addition, specification for upgradation of old pulsar units by self destructive pulsar units has been finalized for existing MPDs and Dual units
- OMCs are working with Legal Metrology department to bring in changes in the sealing methodology and design for sealing integrity in the DUs.

**(II) Administrative measures**

- Amendments in MDG as approved by the OMCs has been implemented with effect from 2.10.2017 with stringent penalty provisions in case of various irregularities like short delivery, unauthorized operation of automated retail outlet in manual mode etc.

**(III) Concept of end to end Automation**

- OMCs are formulating an end to end Automation Regime in Retail Marketing right from filling tank lorry at Terminal till Retail outlet operations.

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Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 452 asked by Shri Rajendra Agrawal and others for answer on 18.12.2017 regarding 'Under-measurement of Petrol'.

**State wise details of under measurement by installing unauthorized chip in dispensers and adulteration of petrol / diesel during past three years and current year (April- September' 2017)**

STATE	Short delivery	adulteration
ANDAMAN & NICOBAR	0	0
ANDHRA PRADESH	2	3
ARUNACHAL PRADESH	0	0
ASSAM	1	3
BIHAR	4	8
CHANDIGARH	0	0
CHATTISGARH	2	7
DADRA NAGAR & HAVELI	0	0
DAMAN & DIU	0	0
DELHI	0	0
GOA	0	1
GUJARAT	12	2
HARYANA	2	3
HIMACHAL PRADESH	1	0
JAMMU & KASHMIR	1	1
JHARKHAND	4	8
KARNATAKA	1	6
KERALA	2	13
LAKSHADWEEP	0	0
MADHYA PRADESH	11	9
MAHARASHTRA	57	9
MANIPUR	0	0
MEGHALAYA	0	0
MIZORAM	0	0
NAGALAND	0	0
ORISSA	5	5
PONDICHERY	0	0
PUNJAB	2	6
RAJASTHAN	4	16
SIKKIM	0	0
TAMILNADU	5	11
TELANGANA	6	6
TRIPURA	0	3
UTTAR PRADESH	105	17
UTTARAKHAND	2	2
WEST BENGAL	12	18
<b>ALL-INDIA</b>	<b>241</b>	<b>157</b>

**Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 452 asked by Shri Rajendra Agrawal and others for answer on 18.12.2017 regarding 'Under-measurement of Petrol'.**

**State-wise summary report of Retail Outlet inspections as on 01.12.2017 in connection with manipulation of electronic chips in Dispensing Units.**

State	Inspection by	No of ROs inspected				No. of ROs with extraenous chips				No. of ROs with extraenous wire				No of ROs with broken seals				Critical irregularity observed			Action taken Termination			Pending for action			
		BPC	IOC	HPC	OMC	BPC	IOC	HPC	OMC	BPC	IOC	HPC	OMC	BPC	IOC	HPC	OMC	BPC	IOC	HPC	BPC	IOC	HPC	BPC	IOC	HPC	
Maharashtra	STF	20	90	72	182	0	2	0	2	0	1	0	1	0	2	0	2										
	OMC	690	3969	292	4951	0	0	0	0	0	0	0	0	0	4	0	4										
	Special drive by OMC	0	51	126	177	0	0	0	0	0	0	0	0	0	1	0	1										
	<b>Total</b>	<b>710</b>	<b>4110</b>	<b>490</b>	<b>5310</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>7</b>	<b>0</b>	<b>7</b>	<b>1</b>	<b>31</b>	<b>19</b>	<b>0</b>	<b>6</b>	<b>2</b>	<b>1</b>	<b>25</b>	<b>17</b>	
Uttar Pradesh	STF	7	8	3	18	6	3	2	11	0	0	0	0	0	0	1	1										
	OMC	134	618	614	1366	2	2	0	4	0	0	0	0	0	0	0	0										
	Special drive by OMC	1302	3433	1380	6115	4	8	6	18	2	22	14	38	3	12	9	24										
	<b>Total</b>	<b>1443</b>	<b>4059</b>	<b>1997</b>	<b>7499</b>	<b>12</b>	<b>13</b>	<b>8</b>	<b>33</b>	<b>2</b>	<b>22</b>	<b>14</b>	<b>38</b>	<b>3</b>	<b>12</b>	<b>10</b>	<b>25</b>	<b>18</b>	<b>48</b>	<b>38</b>	<b>15</b>	<b>45</b>	<b>35</b>	<b>3</b>	<b>3</b>	<b>3</b>	

## Annexure - II

**Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 452 asked by Shri Rajendra Agrawal and others for answer on 18.12.2017 regarding 'Under-measurement of Petrol'.**

**State/UT and OMC-wise detail of number of cases of Adulteration and Short delivery during the last 3 years and current year (April-September, 2017)**

	State	IOCL		BPCL		HPCL		Total	
		Adulteration	Short-delivery	Adulteration	Short-delivery	Adulteration	Short-delivery	Adulteration	Short-delivery
1	A & N ISLANDS	0	0	0	0	0	0	0	0
2	ANDHRA PRADESH	23	56	17	17	34	52	74	125
3	ARUNACHAL PRADESH	0	0	0	0	0	0	0	0
4	ASSAM	10	9	2	2	4	7	16	18
5	BIHAR	65	56	35	53	26	48	126	157
6	CHANDIGARH	11	20	0	1	26	46	37	67
7	CHATTISGARH	10	22	7	28	22	20	39	70
8	D&N HAVELI	1	0	0	0	1	0	2	0
9	DAMAN AND DIU	0	1	0	0	1	0	1	1
10	DELHI	65	351	16	30	137	176	218	557
11	GOA	6	5	9	17	15	14	30	36
12	GUJARAT	110	142	27	98	45	119	182	359
13	HARYANA	71	178	18	20	78	105	167	303
14	HIMACHAL PRADESH	15	10	0	1	17	10	32	21
15	JAMMU & KASHMIR	6	17	7	4	5	5	18	26
16	JHARKHAND	15	28	5	19	15	17	35	64
17	KARNATAKA	58	189	134	200	73	179	265	568
18	KERALA	36	43	10	3	44	28	90	74
19	LAKSHADWEEP	0	0	0	0	0	0	0	0
20	MADHYA PRADESH	27	74	58	120	57	71	142	265
21	MAHARASHTRA	57	281	119	414	267	433	443	1128

22	MANIPUR	0	0	0	0	0	0	0	0
23	MEGHALAYA	0	0	1	0	0	0	1	0
24	MIZORAM	0	0	0	0	0	0	0	0
25	NAGALAND	0	0	0	0	0	0	0	0
26	ORISSA	31	24	9	19	16	29	56	72
27	PUDUCHERRY	1	3	0	0	1	0	2	3
28	PUNJAB	28	62	7	14	41	49	76	125
29	RAJASTHAN	42	78	30	30	91	141	163	249
30	SIKKIM	0	0	0	0	0	1	0	1
31	TAMIL NADU	84	142	53	77	85	116	222	335
32	TELANGANA	39	131	18	73	90	170	147	374
33	TRIPURA	0	0	0	0	0	0	0	0
34	UTTAR PRADESH	151	340	59	41	132	205	342	586
35	UTTRAKHAND	10	31	1	2	25	13	36	46
36	WEST BENGAL	33	54	21	14	51	34	105	102
	<b>TOTAL</b>	<b>1005</b>	<b>2347</b>	<b>663</b>	<b>1297</b>	<b>1399</b>	<b>2088</b>	<b>3067</b>	<b>5732</b>